deputation with the Union Government is as under :—

	IAS	IPS
(i) for more than 3 years but not more than 5 years.	99	60
(ii) for more than 5 years but not more than 7 years.	52	41
(iii) for more than 7 years.	108	76

LEFTIST DEFY GOVERNMENT IN TRIPURA

517. SHRI A. D. MANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any reports have been received from Tripura that Leftist elements are egging on tribals to defy the Government of that state :

(b) whether tribal agitators have recently caused much damage to forest areas and plantations; and

(c) whether the Tripura administration has asked for help from the Central Government in this matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) Tripura Administration have informed us that a section of the tribals under the leadership of the CPM have damaged plantations in Udaipur, Belonia and Saboom Sub-Divisions by cutting and burning the forests and also by letting loose a large number of cattle in the plantations.

(c) No, Sir. The Tripura Administration have issued strict instructions to the magistracy and the police to maintain law and order and prevent damage to forest property.

IMPLEMENTATION OF RECOMMENDATIONS OF INDUSTRIAL TRIBUNAL

518. SHRI CHITTA BASU : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the Bombay Port Authorities have implemented the recommendations of the Industrial Tribunal published in the Gazette of India, dated March 2, 1968; and

(b) if not, what steps have been taken by Government to secure the implementation of the same ?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V.K.R.V. RAO) : (a) and (b) The Industrial Tribunal had held that there was justification for the posting of a workman in addition to the driver on the diesel locos operating in the Bombay Port Trust. The Port Trust, however, held the view that there was no justification and that an appeal should be filed in the Supreme Court against the award. Mean while, pending the leave to appeal and stay order being granted by the Supreme Court, the Port Trust appointed 14 greasers in partial implementation of the award. The required number of men was not initially available for promotion as they had to be given a short training and the award was, therefore, implemented partially. The Supreme Court granted the leave to appeal and a stay order on 22nd May 1968. The employees of the steam loco shed and the diesel loco shed of the Bombay Port Trust, however, went on strike from the midnight of 16th May till the midnight of 25th. The strike was called off as a result of negotiations between the parties and as a result the Port Trust agreed, pending the decision of the Supreme Court, to appoint additional mazdoors to assist the drivers. Since then 28 mazdoors have been appointed in implementation of the settlement over and above the 14 posts of Greasers filled earlier.

A.R.C. STUDY TEAM ON SECRETARIAT SET UP

519. PROF. SHANTILAL KOTHARI : SHRI R. P. KHAITAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the study team of the Administrative Reforms Commission have finished the study of the set up of the Secretariat in the Centre and the States, the levels of file movements and the relationships between the Departmental Heads and Secretaries; and

(b) if the answer to part (a) above be in the affirmative, whether a report has been submitted, if so, what are the main recommendations contained therein and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) The study team on machinery of Government of India and its

procedures of work appointed by the Administrative Reforms Commission has submitted its report to the Commission. Copies of the reports have been placed in the Parliament Library. The study team on state level administration has not yet submitted its report to the Commission.

The recommendations made by the study team are for the Administrative Reforms Commission to consider. The Commission has yet to submit its recommendations on the subject to the Government. The question of any action being taken by the Government does not arise at this stage.

MURDER OF MISS SARABJIT KAUR IN U.K.

520. SHRI P. C. MITRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Scotland Yard came in touch with the C. B. I. in India in connection with the murder of a 19 year old Indian girl, Miss Sarabjit Kaur, in Britain and for which her father who is in the U.K., has been taken into custody there ;

(b) whether attention of Government has been drawn to a report that appeared in the Hindustan Times at New Delhi, dated the 27th May, 1968, to the effect that inquiries both in England and India were proceeding in the wrong track and till now the C.B.I. had not contacted any of the relations and friends of the victim and her father, in course of their investigation ; and

(c) if so, whether the C.B.I. has made any investigation so far into the case ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The C.B.I. was requested by the National Central Bureau of U.K. to furnish personal particulars of some persons named by them in connection with the alleged murder of Miss Sarabjit Kaur.

(b) The attention of the Government has been drawn to the report on the subject which appeared in the Hindustan Times of New Delhi, dated the 27th May 1968.

(c) The C.B.I. did not investigate into the case of alleged murder. Only the particulars asked for were furnished to the National Central Bureau, U.K.

DEATH OF A STUDENT NEAR DHAULA KUAN, NEW DELHI

521. SHRI SITARAM JAIPURIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of Government has been drawn to a news-item published in the Hindustan Times, dated the 24th May, 1968, to the effect that the dead body of a Kerala college student remained unattended on road side for four hours near Dhaula Kuan, New Delhi ;

(b) if so, whether it is a fact that the relatives of the deceased boy were greatly harassed by the police in handingover the dead body to them ;

(c) at what time the accident took place at what time the police arrived at the scene and at what time the dead body was handed over to his relatives; and

(d) whether any enquiry has been made in the matter, if so, the results thereof, and the action taken against the police officers responsible for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) to (d) The accident took place at 10.20 A.M. The local police arrived at the scene at 11.00 A.M. The dead body after the post mortem examination was handed over to the relatives at about 6 P.M.

An enquiry into the allegations made in the news-item is in progress.

यूनेस्को द्वारा मान्य भाषाएं

522. श्री जगत नारायण : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) संयुक्त राष्ट्र शिक्षा, विज्ञान तथा संस्कृति संगठन द्वारा अपने कार्य के लिए किन-किन भाषाओं को मान्यता प्रदान की गई है;

(ख) क्या उक्त संगठन द्वारा इस काम के लिए हिन्दी को मान्यता दी गई है; और

(ग) यदि हां, तो इस संगठन की कार्यवाही में भारतीय प्रतिनिधीयों द्वारा हिन्दी का प्रयोग किया जाता है ?